

12.03 hrs.

Title: Introduction of the Constitution (Ninety-Second Amendment) Bill, 2001.(Amendment of article 16)

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India....(*Interruptions*)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): This item should be taken up after the Zero Hour, not now. ...(*Interruptions*)

MR. SPEAKER: This is only the introduction of the Bill. ...(*Interruptions*)

SHRI PRIYA RANJAN DASMUNSI : How can we allow introduction of a Bill and the Legislative Business before 'Zero Hour'? ...(*Interruptions*) This is what you have suggested. ...(*Interruptions*)

MR. SPEAKER: We have been following this for sometime.â€¦ (*Interruptions*)

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRIMATI VASUNDHARA RAJE: I introduce the Bill.

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MR. SPEAKER: Item No.7 – Dr. Murlī Manohar Joshi....(*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): The Minister is not present in the House. ...(*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF INFORMATION TECHNOLOGY AND MINISTER OF COMMUNICATIONS (SHRI PRAMOD MAHAJAN): That is why I wanted to introduce the Bill on his behalf. ...(*Interruptions*) I have the same problem which Shri Dasmunsi had. ...(*Interruptions*)

MR. SPEAKER: Since the concerned Minister is not present, we would take up the next item.